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(d) if so, the steps proposed by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) Yes, Sir. It was also resolved by consensus to grant the power of exemption concurrently both to the States and the Centre, and agreed that guidelines be formulated by a Committee, which would include some Chief Ministers.

- (b) It was decided that a separate Bill be introduced in the Parliament by monsoon session of 1989.
- (c) and (d) The National Institute of Public Finance and Policy was commissioned to prepare a report on the guidelines for exemptions. The Institute's report was furnished to all the States, and a meeting of the Chief Secretaries of States and Union Territories was held on 6th November, 1992 which was also attended by the representatives of the concerned The matter is to Union Ministries. discussed with the Finance Ministers of the States.

Fixing premium on issue price

1604 SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Will the Minister of FINANCE be pleased to state;

- (a) whether there is any ceiling limit beyond which the premium on issue price of equity shares cannot be hiked; if not, what are the limitations provided in this regard;
- (b) whether the vast area of liberty in fixing the premium on equity shares at the time of fresh issues sets a trend for growing inflation; and
- (c) if so, what steps are contemplated to Limit the issue price of equity shares of companies within reasonable and realistic bounds?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND MINIS-TER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) the liberalised and free price environment, it is left to the issuer to decide the issue price is consultation with the lead manager. It is, therefore, not possible to impose any ceiling on the premium. However in order to check the tendency among the issuers to over price their issues. SEBI requires that the issuers provide in offer document premium that would have been arrived at as per the erstwhile CCI formula, which price would serve as a guide to the investors in deciding for themselves the reasonableness of the pricing.

यु० टी० आई० की मास्टरगेन योजना का एकाधिकार तथा अवरोधक व्यापारिक व्यवहार आयोग द्वारा जांच

1605 श्री महेन्द्र सिंह लाठर : क्या वित्त मंत्री यह बताने की कपा करेंगे कि :---

- (क) क्या यहसच है कि यु० टी० आई० की मास्टरगेन योजना के संबंध में, जिसने निवेश केक्षेत्र में एक नया रिकार्ड बनाया है एकाधिकार तथा अवरोधक ब्यापारिक व्यवहार आयोग (एम॰ आर॰ टी॰ पी॰) ने जाँचका आदेश दिया है; और
- (ख) यदि हां, तो उन्त योजना सरकार तथा आम जनता को होने वाले नुकसान का ब्यौराक्या है और इस संस्था तथा मास्टरगेन योजना के विरुद्ध क्या कार्यवाही की गई है।

वित्त मंत्रालय में राज्यमंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा॰ अबरार अहमद) :(क) भारतीय यूनिट ट्रस्ट की मास्टरगेन स्कीम के बारे में एम० आर० टी० पीo सीo को किसी प्रकार की जांच का आदेश नक्षीं दिया है।

(ख) प्रश्न ही नहीं उठता ।

Payment of Commitment Fees for non-Utilisation of Aid

1606. SHRI RAMENDRA KUMAR YADAV RAVI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a commitment fee of Rs, 75 million dollars per year is being paid for non-disbursement of loan taken for various power projects; and

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(b) if so, what steps Government propose to take to save this commitment fee?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir,

Commitment charges for various power projects amount to Rs. 29.1 crores in the year 1992-93.

(b) Commitment charges are payable for the amount committed, but unutilised. No savings in this can be effected within the stipulated project implementation cycle. However, time over-run in the project implementation leads to extended liability of commitment charges. Efforts are being made to implement the project within the stipulated time-frame so that the extended liability on this account can be avoided.

Asian Development Bank Loan to India

- 1607. SHRIMATI VEENA VERMA: Will the Minister of FINANCE be pleased to state;
- (a) whether the Asian Development Bank has agreed to extend a loan of \$ 147 million to India:
 - (b) if so, on what terms; and
- (c) what are the details of projects to be financed therewith?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND MINIS-TER STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) Yes, Sir. The Asian Development Bank has approved a loan of US \$ 147 million to India for Energy Conservation and Environment Improvement Project. The loan from the Bank's ordinary capital resources will have a repayment period of 20 years, including a grace period of 5 years and will carry an interest rate to be determined in accordance with the Bank's pool based variable lending rate system which is at present 6.63% per annum. The project comprising 23 sub projects at four oil refineries viz. Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd. Hindustan Petroleum Corporation Ltd. and Cochin Refineries Ltd. is to make use of energy more efficient, improve energy conservation and reduce pollution.

Delay in promulgation of Gold Bond Scheme

1608. SHRI RAJUBHAI A. PARMAR:
SHRI MURLIDHAR CHANDBAKANT BHANDARE;
SHRIMATI VEENA VERMA
SHRI RAJNI RANJAN SAHU:

Will the Minister of FINANCE be pleased to state:

- (a) whether the promulgation of gold bond scheme has inordinately been delayed;
- (b) if so, what are the reasons for the delay; and
- (c) when and in what form the scheme was promulgated?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) and (b) While presenting the Union Budget for 1992-93 it was indicated in the speech of the Finance Minister that Government would introduce a Gold Bond Scheme to mabilise the idle gold resources of ordinary citizens. Subsequently, certain alternative proposals for mobilising gold were under the consideration of the Reserve Bank of India. It was finally decided to issue the Gold Bonds as Government Bonds.

(c) The Scheme was notified on 18-2-1993 in the Gazette of India Extraordinary and the same was laid on the Table of the House on 2-3-1993.

विदेशी बेंकों के साथ कारोबार

1609. श्री सोमपाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :--

- (क) क्या यह सच है कि सरकार सरकारी विभागों को विदेशी बैंकों में अपना धन जमा करने के लिए अनुमति दे रही है या देने का विचार रखती है; और
- (ख) यदि हां, तो इसके क्या कारण हैं:?